

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.1226/99

Date:27-4-2000

Between:

N.Ramakrishna

... Applicant

AND

1. Union of India represented by its Secretary, Ministry of Communications, Department of Telecommunications, Sanchar Bhavan, Ashoka Road, New Delhi-110 001.
2. Advisor (HRD) Department of Telecommunications, Sanchar Bhavan, Ashoka Road, New Delhi-110 001.
3. Chief General Manager, Telecommunications, Advanced Level Telecom Training Centre, Ghaziabad-201 001.
4. Chief General Manager, Telecommunications, A.P.Circle, Door Sanchar Bhavan, Nampally Road, Hyderabad-500 001.

... Respondents

Counsel for the Applicant : Mr.J.Sudheer

Counsel for the Respondents : Mr.B.N.Sharma, Sr.CGSC.

CORAM:

Hon'ble Mr.R.RANGARAJAN, MEMBER (ADMN.)

Hon'ble Mr.B.S.JAI PARAMESHWAR, MEMBER (JUDL.)

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Order

Oral order (per Hon. Mr. B.S. Jai Parameshwar, Member (J))

Heard Mr. J. Sudheer for the applicant and Mr. MC. Jacob for Mr. B. Narasimha Sharma for the respondents.

1. The applicant herein has filed this OA as a result of the directions given in OA.1305/97 dtated 17-3-1998. In fact, against the said order the respondents had filed writ petition No.23582/98 before ^{the Hon.} High Court of Andhra Pradesh and obtained interim suspension of the operation of the order. The applicant then approached the Hon. High Court and got the interim order vacated on 8-4-99. Thereby the respondent authorities declared the date of completion of the probation of the applicant as 15-6-1999.

2. The applicant has filed this OA for the following reliefs:

To call for records pertaining to the impugned order contained in No.100/36/94-STG.I dated 29-6-99 issued by the Respondent No.2 herein and set aside that portion of the order through which the probation of the applicant was declared with effect from 15-6-99 instead of 18-2-95 as illegal, arbitrary, discriminatory, illogical, irrational opposed to the principles of Natural Justice and violative of Articles 14, 16 and 21 of Constitution of India and consequently direct the respondents herein specifically to declare the Probation of the applicant herein as successfully completed w.e.f.18-2-95, the date on which the applicant herein completed his two years of probationary training in the post of Assistant Divisional Engineer Telecom and further promote him to the post of Divisional Engineer Telecom

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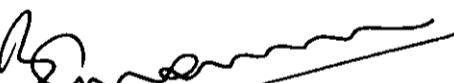
..2.

with effect from 23-8-1996, the date on which his immediate junior was promoted with all consequential benefits such as arrears of salary, increments, seniority and further promotion etc. within a period of two weeks.

3. The respondents have filed a reply.

4. During the course of arguments the learned counsel for the respondents submitted that the applicant will be given all the eligible benefits arising out of the directions given in OA.1305/97 decided on 17-3-98. The respondents themselves submitted that the applicant ^{will} ~~should~~ be given eligible benefits as a ^{result} ~~result~~ of directions given in OA.1305/97 but subject to outcome in the WP.23582/98 to be decided by the Hon. High Court of Andhra Pradesh. Hence, no further order is necessary in this OA.

5. The OA is disposed of noting the above submissions of the respondents. No costs.


 (B.S. Jai Parameshwar)
 Member (Judl.)
 29.4.2000


 (R. Rangarajan)
 V. Member (Admn)

Dated : 27 April, 2000
 Dictated in Open Court

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